

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 136/Chd/Hry/2018**

**In the matter of:**

M/s Ashok Kumar & Brothers                      ...Operational Creditor

Vs.

K.T.C. Foods Pvt. Ltd.                              ...Corporate Debtor.

Present:      Mr. Rakesh Kumar, Advocate for the petitioner.

It is *inter alia* contended that the petitioner is a proprietorship concern and affidavit of Mr. Ashok Kumar, sole proprietor has been annexed in support of the contents of the petition. Notice of this petition to the respondent-corporate debtor for 16.07.2018 to show cause as to why this petition be not admitted. The petitioner is directed to collect notice from Registry and send it alongwith copy of the entire Paper Book immediately to the respondent-corporate debtor by speed post and also at the e-mail address available on the Master Data of the company and file affidavit of service alongwith the postal receipt and tracking report.

The petitioner is also directed to file the ledger account of the corporate debtor in its books of account up to 31.03.2017 with reconciliation, if any, with the ledger account of the petitioners in the books of the corporate debtor filed alongwith the petition. Let the same

be done with supporting affidavit at least ten days before the date fixed.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-

(Pradeep R. Sethi)  
Member (Technical)

May 25, 2018  
arora